MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 179 **Imphal, Friday, August 28, 2026** **(Bhadra 6, 1948)**

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 28th August, 2026

No. DR-27/12/2026-DP-DP: In exercise of the powers conferred by the Proviso to clause (3) of Article 320 of the Constitution of India, read with decision of the State Cabinet in its sitting held on 21.08.2024, the Governor of Manipur hereby makes the following regulation to further amend the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, namely:

1. SHORT TITLE AND COMMENCEMENT:

i. These regulations may be called the Manipur Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 2026.
ii. They shall come into force from the date of issue of this Notification.

2. Addition of Regulation 142 - After Regulation 141 of the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, the following regulation shall be added, namely:

"142 -It shall not be necessary to consult the Commission for filling up of 1 post of Professor in the Scale of pay of Rs.15,600-39100 + Rs.6600 GP(Level-13) from eligible Associate Professor, filling up of 8 Associate Professor (1 new post + 6 existing vacancy + 1 Resultant vacancy) from the existing and eligible Assistant Professors and filling up of resultant vacancy of 8 Assistant Professor from existing eligible Tutors. Filling up of the above post shall be by convening a DPC for examining the suitability in terms of ACR, Teaching /Experience/Educational qualification as prescribed by INC as there is no notified RR for the above said posts at present with immediate effect."

By orders & in the name of Governor,

M. RABICHANDRA SINGH ,
Under Secretary (DP),
Government of Manipur.

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Digitally signed by
THINGBAIJAM BINODKUMAR SINGH
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